

आयकर अपीलीय अधिकरण 'बी' न्यायपीठ चेन्नई में।

IN THE INCOME TAX APPELLATE TRIBUNAL

"B" BENCH, CHENNAI

माननीय श्री महावीर सिंह, उपाध्यक्ष एवं

माननीय श्री मनोज कुमार अग्रवाल, लेखा सदस्य के समक्ष।

**BEFORE HON'BLE SHRI MAHAVIR SINGH, VICE PRESIDENT AND
HON'BLE SHRI MANOJ KUMAR AGGARWAL, AM**

आयकर अपील सं./ ITA No.2911/Chny/2019

(निर्धारण वर्ष / Assessment Year: 2012-13)

Smt. Vadami Devi No. 41, Narayan Mudali Street, Sowcarpet, Chennai – 600 079.	बनाम/ Vs.	ITO Non Corporate Ward -6(4), Chennai.
स्थायी लेखा सं./जीआइ आर सं./PAN/GIR No. ADHPB-2603-G		
(□ पीलार्थी/ Appellant)	:	(प्रत्यर्थी / Respondent)

अपीलार्थी की ओरसे/ Appellant by	:	Withdrawal letter dated 13.01.2022
प्रत्यर्थी की ओरसे/ Respondent by	:	Shri P. Sajit Kumar (Addl.CIT) – Ld DR

सुनवाई की तारीख/ Date of Hearing	:	25-01-2022
घोषणा की तारीख / Date of Pronouncement	:	25-01-2022

आदेश / ORDER

Manoj Kumar Aggarwal (Accountant Member)

1. The registry placed on record assessee's letter dated 13.01.2022 wherein it has been submitted that assessee has already opted for settlement of dispute for the year under Direct Tax *Vivad Se Vishwas Scheme (VVS Scheme), 2020* and therefore, the assessee seeks withdrawal of the appeal. The copies of Form 1 to 5 have been placed on record. The same was not objected to by Ld. DR.

2. In view of foregoing, the assessee's appeal stand dismissed as withdrawn.

Order pronounced on 25th January, 2022.

Sd/-
(MAHAVIR SINGH)
उपाध्यक्ष / VICE PRESIDENT

Sd/-
(MANOJ KUMAR AGGARWAL)
लेखक सदस्य / ACCOUNTANT MEMBER

चेन्नई / Chennai; दिनांक / Dated : 25-01-2022
JPV

आदेश की प्रतिलिपि ँ ग्रेषित/Copy of the Order forwarded to :

1. अपीलार्थी/Appellant
2. प्रत्यर्थी/Respondent
3. आयकर आयुक्त (अपील)/CIT(A)
4. आयकर आयुक्त/CIT
5. विभागीय प्रतिनिधि/DR
6. गार्ड फाईल/GF